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and rehabilitation measures in the areas affected by floods etc.

(b) to (d) No Committee has been set up by the Government in the Ministry of Home Affairs to solve the perennial problem of floods in Andhra Pradesh.

## Gujarat control of Organized Crime Bill, 2003

931. SHRI KANJIBHAI PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Gujarat Control of Organized Crime Bill, 2003 has been pending with the Central Government for their approval;

(b) if so, the reasons therefor; and

(c) by when the approval is likely to be accorded by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Yes, Sir.

(b) and (c) The State Legislations are examined from three angles *viz*. (i) repugnancy with Central Laws (ii) deviation from National or Central Policy and (iii) legal and constitutional validity. In the case of Gujarat Control of Organized Crime Bill, 2003 there are policy issues which need to be sorted out and no time-frame can be fixed for achieving the same.

## **Terrorist modules**

932. SHRIMATI S. G INDIRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that as many as 65 terrorist modules have been busted during the last seven months;

(b) if so, the details thereof;

(C) whether it is also a fact that many more sleeper cells have been recommissioned; and

(d) if so, the steps being taken by Government to be more vigilant against possible terror attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) As per available reports, 36 terrorist modules have been busted in J&K and other parts of the country during the current year till June, 2006. These mainly related to

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